

ITEM NO.3

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3516/2019

(Arising out of impugned final judgment and order dated 07-04-2016 in CMWP No. 10784/2002 passed by the High Court Of Judicature At Allahabad)

CHANDRA PRAKASH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.80632/2018-EXEMPTION FROM FILING O.T. and IA No.80633/2018-PERMISSION TO FILE LENGTHY LIST OF DATES and IA No.80634/2018-PERMISSION TO APPEAR AND ARGUE IN PERSON and IA No.80636/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES

Date : 29-11-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON being mentioned the Court made the following
O R D E R

As prayed, list in the month of January,
2020.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master